



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 315/2017/LBR.

*Thiruvananthapuram, 9th March 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Smt. N. Sheela, Proprietrix, Swathy Exports, Maranad P. O., Ezhukone, Kollam-691 505 and the workmen of the above referred establishment represented by Sri Murali Madanthakode, General Secretary, Kottarakkara Taluk Cashew Workers Union (CITU), Majeed Smaraka Mandiram, Kottarakkara, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the dismissal of employment of 39 workers,

- (1) Smt. Sujatha, Peeling Number-221,
- (2) Smt. Fathisha, Peeling Number-411,
- (3) Smt. Rethnavalli, Peeling Number-79,
- (4) Smt. Thulasee Bhai, Peeling Number-489,
- (5) Smt. Radhamani, Peeling Number-130,
- (6) Smt. Thankamani Amma, Peeling Number-59,
- (7) Smt. Sudharmma, Peeling Number-219,
- (8) Smt. Lalitha, Peeling Number-201,
- (9) Smt. Ushakumari, Peeling Number-430,
- (10) Smt. Beena, Peeling Number-495,
- (11) Smt. Lalitha Kumari, Peeling Number-142,
- (12) Smt. Shobhana, Peeling Number-277,
- (13) Smt. Radhamani, Peeling Number-434,
- (14) Smt. Geethamani Amma, Peeling Number-343,
- (15) Smt. Shyamala, Peeling Number-225,
- (16) Smt. Remani Amma, Peeling Number-54,
- (17) Smt. Mery Kutty, Peeling Number-55,
- (18) Smt. Ammini, Peeling Number-337,
- (19) Smt. Omana, Peeling Number-32,
- (20) Smt. Suseela, Peeling Number-482,
- (21) Smt. Sreelatha, Peeling Number-486,
- (22) Smt. Lathika, Peeling Number-492,
- (23) Smt. Chandramathi Amma, Peeling Number-342,
- (24) Smt. Radhamani Amma, Peeling Number-134,
- (25) Smt. Savithri Amma, Peeling Number-290,
- (26) Smt. Rethnamma, Peeling Number-70,
- (27) Smt. Saramma, Peeling Number-488,
- (28) Smt. Indiramma, Peeling Number-167,
- (29) Smt. Santhamma, Peeling Number-383,
- (30) Smt. Luzy, Peeling Number-487,
- (31) Smt. Vasantha Sukumaran, Peeling Number-301,
- (32) Smt. Leela Mani, Peeling Number-227,
- (33) Smt. Jainamma, Grading Number-26,
- (34) Smt. Omana Amma, Grading Number-3,
- (35) Smt. Ushakumari, Shelling Number-522,
- (36) Smt. Rethnamma, Peeling Number-224,
- (37) Smt. Remani Amma, Peeling Number-339,
- (38) Smt. Archana, Peeling Number-494,
- (39) Smt. Valsala Kumari, Peeling Number-436, by

the management of Smt. N. Sheela, Proprietrix, Swathy Exports, Maranad P. O., Ezhukone, Kollam is justifiable or not? If not, what relief the workers are entitled to?

(2)

G. O. (Rt.) No. 317/2017/LBR.

*Thiruvananthapuram, 9th March 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri G. Viswanathan, Proprietor, Shanthi Theatre, Savithalayam, Kallumthazham P. O., Kilikollur, Kollam (2) Sri Haridasan, Manager, Shanthi Theatre, Vaishakham, Koyikkal Nagar, Kilikollur P. O., Kollam and the workmen of the above referred establishment represented by the General Secretary, Quilon Shops & Establishment Employees Union, INTUC, Congress Bhavan, Mundakkal, Kollam-1 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to workers Sri Thankachan, Sri Yohannan and Sri Bahuleyan by the Management of Shanthi Theatre, Kottarakkara, Kollam is justifiable? If not to what extend these workers are entitled to get their compensation in lieu of such denial of employment?

(3)

G. O. (Rt.) No. 319/2017/LBR.

*Thiruvananthapuram, 9th March 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Gopalakrishna Pillai, Nass Security Agency, Reg. No. Q 336/05, Kollam and the workmen of the above referred establishment represented by the General Secretary, All Kerala Security Service Employees Association, INTUC, No. B6, Government Quarters, Nethaji Nagar, Vikas Bhavan P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Mohanan and Sri Soman by the Management of Nass Security Agency, Kollam is justifiable or not? If not, what relief the workers are entitled to?

By order of the Governor,

GOPAL, V. S.,

*Deputy Secretary to Government.*